Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 05.01.2012

The meeting No.40/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 05.01.2012 in Room No.11 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.38/AM12 dated 22.12.2011 were ratified. The agenda for meeting No.40/AM-12 dated 05.01.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

: 40/84-ALC3/2011 **MEETING DATE**: 05.01.2012 MEETING NUMBER

Case No.:31/37/84-ALC3/2011	1 - 7	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Rejected
HQ File :01/84/050/00286/AM12/		Lic.No/Date:3410032103 04.11.2011	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export product is metallic yarn powder (Zari powder/Glitter powder) and ITC (HS) code quoted as 56050090. It is seen from the ITC (HS) Code 56050090, the item described as metalise yarn, whether or not gimped, being textile yarn, or strip or the like heading 5404 or 5405. In the heading 5404 and 5405, it is mentioned as monofilament yarn, which is synthetic or artificial monofilament yarn. In this code 5404 & 5405, all the product have to be of synthetic textile material of an apparent width not exceeding 5 mm, in the nature of yarn. The yarn could be combined with metal. Accordingly, the ITC (HS) Code quoted by the applicant firm does not find under purview of Norms Committee-5. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:2	2/37/84-ALC3/2011	Party Name: SF	RF LIMITED	Meet No/Date:40/84-AI 05.01.2012	.C3/2011	Status: Approved	
HQ File :01/84/050/00277/AM12/		RLA File :04/24	II II		Lic.No/Date:0410130165 09.11.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case.							
According	gly, Committee after deliberati	ons in consultation	on with representatives of tech	hnical authorities prese	ent in the meet	ing decided to ratify the	
Advance Authorization issued in this case a		e as detailed belo	OW:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed			
1.	Polyester industrial yarn	17,50,000 Kgs.	Polyester chips (for industrial yarn)	18,37,500 Kgs,			
			Spin finish Oil	15,750 Kgs.			

	Party Name: SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved
HQ File :01/84/050/00272/AM12/	RLA File :02/24/040/00115/AM12/	Lic.No/Date:0210168963 15.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Spirally linked Canvas for paper	20,000	Polyester Monofilament	21,000 Kgs,	
	machines made of polyester	Kgs.	yarn 0.50mm dia to		
	Monofilament yarn		0.90mm dia		
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

	Case No.:18	/37/84-ALC3/2011	- 11	Party Na TD.,		Meet No/Date:40/84-A 05.01.2012	LC3/2011	Status: Approved
	HQ File :01/8	84/050/00273/AM12/	R			Lic.No/Date:021016885 15.11.2011	56	
				in cons	se as per agenda alongwith other relevant papers and went through consultation with representatives of technical authorities present in etailed below:-			
	S.No.	Export Product	Export Quantity	7	Import item	Quantity allowed		
4	1.	Synthetic polyester Monofilament yarn Dryer fabric	10,000 F		Polyester Monofilament yarn relevant denier, abrasion resistance specific diameter consistence smooth (0.36mm x 0.67 mm Dia 0.50mm to 0.90mm Dia Abrasions resistance, specific diameter consistency, smooth hydrolysis resistant.	e, y, &). lic		
	The R.A.	shall be advised to take	necessary	action	subject to compliance of other usua	al conditions.		

Case No.:1/40/84-ALC3/2011		1 3	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Deferred
5	HQ File :01/84/050/00298/AM12/	RLA File :11/24/040/00043/AM12/	Lic.No/Date:1110026185 18.11.2011	Defer Date: 2.2.2012

| Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination | and comments. It was decided to defer the case for re-listing on 2.2.2012.

	Case No.:16/37/84-ALC3/2011	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Rejected		
	HQ File :01/84/050/00271/AM12/	RLA File :35/24/040/00028/AM12/	Lic.No/Date:3510036283 22.11.2011	Reject		
6	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export document is cover all is no where reflected in the export side and raw cotton content in KG not mentioned. In the import side, accountability of item Nos. 6 to 10 is not mentioned. Further GSM and weight in KG in respect of item No.4, 5 & 6 and width of item No.6 has not given. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.					

	Case No.:28	3/37/84-ALC3/2011	Party Name: KU		Meet No/Date:40/84-AI 05.01.2012	LC3/2011	Status: Approved
	HQ File :01/84/050/00283/AM12/		II II		Lic.No/Date:0710084147 22.11.2011		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went thro Accordingly, Committee after deliberations in consultation with representatives of technical authorities presentatives. Advance Authorization issued in this case as detailed below:-						
7	S.No.	Export Product	Export Quantity	Import item	Quantity allowed		
	1.	Twisted silk yarn (Made out of thrown silk yarn)	3598 Kgs.	Thrown silk yarn, 4A/5A grade 20/22 denier	3670 Kgs.		
	II .	The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

	Case No.:20/37/84-ALC3/2011	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Deferred
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	HQ File :01/84/050/00275/AM12/	RLA File :04/24/040/00237/AM12/	Lic.No/Date:0410130839	Defer
8			24.11.2011	Date:02.02.2012
Ш				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 2.2.2012.

Case No.:26/37/84-ALC3/2011	1	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved
HQ File :01/84/050/00281/AM12/		Lic.No/Date:0510309143 24.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 100% Polyester Dyed Woven Fabric, GSM: 70(+/- 10%), Style: S-277229/S- 277229P		100% Polyester Dyed Woven Fabric, GSM: 70(+/- 10%)	´ 1
2.	Ladies Top made of 100% Polyester Printed Woven Fabric, GSM: 75(+/- 10%), Style: S-277344, S- 277344P, S-277904, S- 277905, S-277345, S- 277905P		100% Polyester Printed Woven Fabric, GSM: 75(+/- 10%)	, <u>,</u>

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/37/84-ALC3/2011	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Rejected
IQ File :01/84/050/00274/AM12/	Lic.No/Date:3510036332 25.11.2011	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export description does not

indicate whether the import item is actually used in the export product. Export description is very broad, unless it is clearly described in the export description whether it is viscose, rayon, silk or any other item. The Committee is not clear about the given description of export. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:29/37/84-ALC3/2011	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved
HQ File :01/84/050/00284/AM12/	RLA File :05/24/040/00295/AM12/	Lic.No/Date:0510309613 28.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Infant dress in 100% cotton printed plain woven fabrics, GSM: 78 +/- 10% (variation) with diaper cover and lining of indigenous fabric, Style No: 150706	12,352 Nos.	100% cotton printed plain woven fabrics, GSM: 78 +/- 10% (variation)	10751 Sq. meter (@ 0.87 Sq. meter per piece)
2.	Infant dress in 100% cotton printed plain woven fabrics, GSM: 78 +/- 10% (variation) with diaper cover and lining of indigenous fabric, Style No: 150795/167800	11,262 Nos.	100% cotton printed plain woven fabrics, GSM: 78 +/- 10% (variation)	10,340 Sq. meter (@ 0.918 Sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:27/37/84-ALC3/2011	l ²	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved
HQ File :01/84/050/00282/AM12/		Lic.No/Date:0510309673 29.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.N	lo.	Export Product	Export	Import item	Quantity allowed
			Quantity		
1.		Ladies skirts made of 100% polyester dyed fabrics, GSM: 116 (Tolerance + or - 10%) (Style No: WU2LV46205PL)	6500 Nos.	100% polyester dyed fabrics, GSM: 116 (Tolerance + or - 10%)	20,475 Sq. Meter (@ 3.15 Sq. Meter per piece)
2.		Ladies shirt dress made of 97% cotton, 3% spandex dyed fabrics, GSM: 115 (Tolerance + or - 10%) (Style No: RM87615814)		97% cotton, 3% spandex dyed fabrics, GSM: 115 (Tolerance + or - 10%)	22,825 Sq. Meter (@ 2.75 Sq. Meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:23/37/84-ALC3/2011	, ,	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved
HQ File :01/84/050/00278/AM12/		Lic.No/Date:0610024855 01.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

12

	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Gents leather shoes with PU sole (Wt. Of	20,000	1. Synthetic Lining	35,000 Sq. Feet (@1.755 sq. meter per pair)
		PU sole 700 gams per	•	2. Adhesive (PU)	600 Kgs. (@ 30 gms per pair)
		pair) fitted with or		3. Thermoplastic	280 Sq. meter (@ 0.014 sq.
		without steel toe		sheet for:- 1 counter	meter per pair)
		caps/synthetic toe		4.Re-inforcement	10,000 Meter (@0.50 meter
		caps/ composite toe		tape (width 1.5 cms)	per pair)
		caps and steel mid		5. Sheet for making	1000 Sq. Meter (@0.50 sq.
		sole		insole	meter per pair)
				6.Thermoplastic	220 Kgs.
				cement (rod/ granule/	
13				olyester/ polyamide)	
				7. Polyol	7210 Kgs.
				8. Isocynate	6314 Kgs.
				9. Catalyst	462 Kgs.
				10.Release Agent	630 Kgs.
				11. Additives	280 Kgs.
				12. Logos	20,200 pair
				13. Eyelets	20,200 pair
				14.Metallic fittings	20, 200 pair (@ Net +1%)
				(1) D Ring (2) Hook	
				(3) Rivets	
				15.Band knives for	9 Nos.
				splitting M/c.	
				16.Steel toe caps/	20,000 pair
				Synthetic toe caps/	
				Composite toe caps	
				17.Steel mid sole	20,000 pair
				(net to net)	

The R.A. shall be advised to take necessary The R.A. shall be advised to take necessary action subject to compliance of other usual conditions conditions.

Case No.:24/37/84-ALC3/2011	, ,	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved
HQ File :01/84/050/00279/AM12/		Lic.No/Date:0610024854 01.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Gents leather half boots with	30,000	1. Synthetic Lining	1,12,500 Sq. feet
	PU sole (Wt. Of PU sole	pair	2. Adhesive (PU)	1200 Kgs.
	700 gams per pair) fitted		3.Thermoplastic sheet	420 Sq. meter
	with or without steel toe		for:- 1 counter	_
	caps/synthetic toe caps/		4.Re-inforcement tape	33,000 Meter
	composite toe caps and steel		(width 1.5 cms)	
	mid sole		5. Sheet for making insole	1500 Sq. meter
			6.Thermoplastic cement	330 Kgs.
			(rod/granule/ polyester/	_
			polyamide)	
			7. Polyol	10,815 Kgs.
			8. Isocynate	9471 Kgs.
			9. Catalyst	693 Kgs.
			10. Release Agent	945 Kgs.
			11. Additives	420 Kgs.
			12. Logos	30,300 pair
			13. Eyelets	30,300 pair
			14.Metallic fittings (1) D	30,300 pair
			Ring (2) Hook (3) Rivets	*
			15. Band knives for	13 Nos.
			splitting M/c.	
			16. Steel toe caps/	30,000 pair (Ne

Synthetic toe caps/ Composite toe caps (net to net)	to net)
17. Steel mid sole (net to net)	30,000 pair (Net to net)

The R.A. shall be advised to take necessary The R.A. shall be advised to take necessary action subject to compliance of other usual conditions conditions.

Case No.:25/37/84-ALC3/2011	,	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved
HQ File :01/84/050/00280/AM12/		Lic.No/Date:0610024853 01.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Gents leather long boots	10,000	1. Synthetic Lining	45,000 Sq. feet
	with PU sole (Wt. Of PU	pair	2. Adhesive (PU)	500 Kgs.
	sole 700 gams per pair)		3. Thermoplastic sheet	140 Sq. meter
	fitted with or without steel		for:- 1 counter	
	toe caps/synthetic toe caps/		4.Re-inforcement tape	15,000 Meter
	composite toe caps and steel		(width 1.5 cms)	
	mid sole		5. Sheet for making	500 Sq. meter
			insole	
			6.Thermoplastic	110 Kgs.
			cement(rod/granule/	
			polyester/polyamide)	
			7.Polyol	3605 Kgs.
			8. Isocynate	3157 Kgs.
			9. Catalyst	231 Kgs.
			10. Release Agent	315 Kgs.

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11. Additives	140 Kgs.
12, Logos	10,100 pair
	(Net+1%)
13. Eyelets	10,100 pair
	(Net+1%)
14. Metallic fittings (1)	10,100 pair
D Ring (2) Hook (3)	(Net+1%)
Rivets	
15. Band knives for	4 Nos.
splitting M/c.	
16.Steel toe caps/	10,000 pair (Net to
Synthetic toe caps/	Net)
Composite toe caps	
(net to net)	
17. Steel mid sole (net to	10,000 pair (Net to
net)	Net)

The R.A. shall be advised to take necessary The R.A. shall be advised to take necessary action subject to compliance of other usual conditions conditions.

			Party Name:ST. LTD.	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.		Meet No/Date:40/84-ALC3/2011 05.01.2012	
	HQ File :01/84/050/00276/AM12/		RLA File :04/24/040/00241/AM12/		Lic.No/Date:0410131225 02.12.2011		
		The Committee considered the		•	*	•	
	-	ly, Committee after deliberations		-	ical authorities preser	nt in the meeting de	ecided to ratify the
	Advance A	Authorization issued in this case a	is detailed below	7:-			
	S.No.	Export Product	Export	Import item	Quantity allowed		
			Quantity				
16	1.	Yoke Kit (Shoulder Pads)	12,500 set	100% Polyester fireproof	2375 Sq. meter		
	made out of 100 Polyester			fabrics Polyester Fire	(@ 0.19 sq.		
		fireproof fabrics Polyester		Retardant 63" Width 180	meter per set)		
		Fire Retardant 63" Width		GSM			

	180 GSM attached with woven labels.		Labels woven cotton fire resistant with FOAM and GEL wordings	, , , , ,
II .	I should match in both import an	1		
The R.A.	shall be advised to take necess	ary action subjec	t to compliance of other usua	l conditions.

	Case No.:30/37/84-ALC3/2011				Meet No/Date:40/84-ALC3/2011 05.01.2012		Status: Approved
	HQ File :01/84/050/00285/AM12/				Lic.No/Date:1010046892 07.12.2011		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rate					I	
17		Authorization issued in this cas		W:-	<u> </u>		
1 /	S.No. Export Product		Export	Import item	Quantity allowed		
			Quantity				
	1.	PVC backed coir mats	/ 72825 Sq,	Relevant PVC backed	75000 Sq. meter		
	matting in cut sizes			coir mats & matting	5		
	printed/stencilled natural/bleached in rolls						
	The GSM should match in both import and export.						
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.						

MANUAL AGENDA CASES

(18)

Case No.343	M/s Loyal Textiles Mills Ltd., Kovilpatti			
NC 40/AM-12, dt.5.1.2012	File No.01/84/162/243/AM-12/DES-V			
Ratification of input output norms against Advance Authorisation No. 3510035276 dated 26.8.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 2.2.2012.

(19)

Case No.344	M/s GTI Textiles Ltd., Nagpur

NC 40/AM-12, dt.5.1.2012	File No.01/84/50/124/AM-12/DES-V		
Ratification of input output norms against Advance Authorisation No. 5010000402 dated 5.10.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and Committee modified its earlier decision given in its meeting held on 20.11.2011 in respect of column 4. The column 4 may be read as: 1.55 M.T. (including 5% wastage).

(20)

Case No.345	M/s V & S International Pvt. Ltd., Gurgaon			
NC 40/AM-12, dt.5.1.2012	File No.01/84/162/585/AM-08/DES-V			
Re-fixation of input output norms against Advance Authorisation No. 0510207141 dated 3.8.2007.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and provide the ex-post-facto approval for the revised ad-hoc norms.

(21)

Case No.346	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai			
NC 40/AM-12, dt.5.1.2012	File No.01/84/50/124/AM-12/DES-V			
Ratification of input output norms against Advance Authorisation No. 0310539843 dated 30.9.2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not sent application set alongwith details of export and import and copy of authorization. Applicant firm is, therefore, directed to send the same for consideration of the Committee.

(22)

Case No.347	M/s Ganga Acrowools Ltd., Ludhiana			
NC 40/AM-12, dt.5.1.2012	File No.01/84/50/63/AM-11/DES-V			
Ratification of input output norms against Advance Authorisation No. 3010066652 dated 3.5.2010.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the revise Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Acrylic dyed yarn	11,00,000	1)Acrylic Fiber (1-3 D)	1) 7,00,000 Kgs.
	(under worsted system)	Kgs.	2)Acrylic Fiber (5D-7 D)	2) 5,21,000 Kgs.
			3) Cationic Dyes	3) 22,000 Kgs.

	4) Mis. Chemical	4) 6.4% by weight
		of export product.

The Dyes and Chemicals in respect of import item No.3 and 4 against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at Sr. No.5

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.348	se No.348 M/s Orient Craft Limited		
NC 40/AM-12, dt.5.1.2012	File No.01/84/162/243/AM-12/DES-V		
Ratification of input output norms against Annaul Advance Authorisation No. 0510264384 dated			
14.5.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 2.2.2012.

(24)

Case No.349	M/s Aristo Texcon Pvt. Ltd., Kolkata		
NC 40/AM-12, dt.5.1.2012	File No.01/84/162/282/AM-11/DES-V		
Ratification of input output norms against Annual Advance Authorisation No. 0210165324 dated 6.9.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no sketch, size, design, measurement & calculation of each of 4 products, content in yarn to fabric, fabric in sq. meter and fabric in KG term and relative drawing, CAD/CAM, fiber in design, weight of each product has been given. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(25)

Case No.350 M/s Orient Craft Limited

NC 40/AM-12, dt.5.1.2012	File No.01/84/162/208/AM-11/DES-V	
Ratification of input output norms against Annual Advance Authorisation No. 0510264384 dated		
14.5.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 2.2.2012.

(26)

Case No.351	No.351 M/s Orient Craft Limited			
NC 40/AM-12, dt.5.1.2012	File No.01/84/162/257/AM-11/DES-V			
Ratification of input output norms against Annual Advance Authorisation No. 0510264383 dated				
14.5.2010.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Bedspread (quilted) made out of 82% Rayon, 18% silk, Velvet Dyed Fabric (+10), GSM: 180(+/- 10%), size 240 cms x 260 cms		82% Rayon, 18% silk (+/- 10%), Velvet Dyed Fabric (+10), Width 54" GSM: 180(+/- 10%), Pipen for	
	Style: velvet bedspread		bedspread Width 54" GSM: 180(+/- 10%)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
